

job and, therefore the system of training and daily rates has been replaced by the Apprentice Scheme.]

**ILO convention on discrimination in employment**

455. SHRI S. W. DHABE: Will the Ministry of LABOUR be pleased to state the steps Government propose to take to implement the ILO convention of equal pay for equal work for men and women and remove discrimination in employment against women, particularly, when 1975 is going to be celebrated as International Women Year throughout the World?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The State Governments and the Wage fixing revising authorities have been urged to keep in mind the principle of equal remuneration for men and women workers for work of equal value. enunciated in the ILO Convention No. 100 and efforts are made by the Central Government to ensure that this principle is given effect to. At their 25th Session, held on the 27th and 28th September, 1974, the Labour Ministers unanimously agreed that the States which had not so far done so, should take appropriate action soon, in the matter. The State Governments, employing Ministries and all-India organisations of employers and workers have been requested also to give effect to the provisions of another ILO Convention No. 111, which *inter alia* prohibits discrimination in respect of employment and occupation on the basis of sex.

**Sanctioning of staff in the Employees Provident Fund Organisation**

456. SHRI P. K. KUNJACHEN:  
DR. K. MATHEW KURIAN:

Will the Minister of LABOUR be pleased to state:

(a) whether staff sanction has been given to meet extra work arising out

of the introduction of family pension scheme in the Employees Provident Fund Organisation;

(b) if so, the region-wise sanction with break-up figures; and

(c) if the answer to part (a) above be in the negative, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) Yes.

(b) A statement is placed on the Table of the Sabha. [See Appendix XC, Annexure No. 30].

(c) Does not arise.

**Indo-Bangladesh relation**

457. SHRI DWIJENDRALAL SENGUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the anti-Indian campaign in Bangladesh by a section of political parties in that country; and

(b) whether Government are contemplating to send frequently cultural and economic delegations to Bangladesh for strengthening relation with that country?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) Government are aware of some anti-India activity indulged in by certain elements in Bangladesh.

(b) All measures which strengthen Indo-Bangladesh relations have been and will continue to be taken including exchange of cultural and economic delegations.

**Industrial disputes**

458. SHRI DWIJENDRALAL SENGUPTA: Will the Minister of LABOUR be pleased to state:

(a) how many industrial disputes are pending with the Central Government for reference to adjudication;